

Annexure-3 Name of the corporate debtor: Gwalior Polypipes Limited Date of commencement of liquidation: 07.10.2024 List of stakeholders as on: 24-07-2026 (Version 8) List of operational creditors (Government Dues)																						
Sl. No	Department	Identification No.	Details of claim received			Details of claim admitted							Amount of contingent claim		Amount of any mutual dues, that may be set off		Amount of claim rejected		(Amount in ₹) Amount of claim under verification		Remarks, if any	
			Date of receipt	Amount claimed		Amount of claim admitted		Nature of claim	Amount covered by lien or attachment pending disposal		Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted										
1	Employee Provident Fund Organization		18-Oct-2024	₹	40,95,138	₹	40,95,138		unsecured	₹	-	-	0.00%	₹	-	₹	-	₹	-			
2	Madhya Pradesh Industrial Development Corporation		8-Nov-2024	₹	23,69,050	₹	13,83,183.26		unsecured	₹	-	-	0.00%	₹	-	₹	-	₹	9,85,866.74	-		
3	Kota Electricity Supply Limited		24-Dec-2024	₹	4,79,293	₹	2,55,073		unsecured				0.00%						2,24,220.00			
4	Commercial Tax Office		16-Jan-2025	₹	10,72,81,256	₹	1,65,37,564		unsecured				0.00%						9,07,43,692.00			
	Total			₹	11,42,24,737	₹	2,22,70,958			₹	₹	-	0.00%	N/A		₹	-	₹	9,19,53,779	₹	0	
Notes: These notes to be considered as an integral part of this sheet																						
1.The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the																						
2. The list of stakeholders, as modified from time to time, shall be:(i). available for inspection by the persons who submitted proofs of claim;(ii). available for inspection by members, directors, and																						
3. The liquidator reserve her right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner as may be directed by the Adjudicating Authority.																						